

Central Administrative Tribunal
Jabalpur Bench

OA No.1196/05

Jabalpur, this the 23rd day of December, 2005.

C O R A M

Hon'ble Mr. Madan Mohan, Judicial Member

Uday Singh Shakya
S/o Late Hardyal Shakya
R/o 10, Neemwali Gali
Jinsi, Jahangirabad
Bhopal (MP).

Applicant

(By advocate Shri V. Tripathi)

Versus

1. Union of India through
The General Manager
Ministry of Railway
West Central Railway
Indira Market
Jabalpur.
2. Divisional Railway Manager
West Central Railway
Bhopal Division
Bhopal.

Respondents.

ORDER (oral)

By Madan Mohan, Judicial Member

By filing this OA, the applicant has claimed the following reliefs:

- (i) Direct the respondents to consider the case of the applicant for compassionate appointment. If the applicant is found suitable for such appointment, he should be given all benefits from the date his father was declared medically unfit.
2. The brief facts of the case are that the father of the applicant, who was working as Driver-B under the respondent department, was declared medically unfit on 11.5.1980. Thereafter, the father of the




applicant submitted an application dated 3.12.87 (A-1) for providing compassionate appointment to his son-the applicant herein. The mother of the applicant died on 20.8.97. The father of the applicant also died on 28.12.98. The Divisional Personnel Officer, the then Central Railway, Bhopal issued a letter dated 9.8.88 informing that the case of the applicant for compassionate appointment was referred to the Welfare Inspector, Bhopal for verification. However, no action was taken thereafter. The applicant sent various reminders in this regard, the last one being the representation-dated 25.8.2005. Hence this OA is filed.

3. Heard learned counsel for the applicant. The learned counsel submitted that he would be satisfied if directions are given to respondent No.2 to consider and decide a fresh representation to be filed by the applicant.

4. In view of the submission made by the learned counsel for the applicant and in the interest of justice, I deem it appropriate to dispose of this OA by directing respondent No.2 to consider and decide the fresh representation to be filed by the applicant. Hence I direct the applicant to submit a fresh detailed representation to respondent No.2 within 10 days from the date of receipt of this order and if the applicant complies with this, then respondent No.2 is directed to consider and decide the representation of the applicant within a period of three months from the date of receipt of such representation, by passing a detailed, speaking and reasoned order.

6. The applicant is directed to furnish a copy of the OA as well as this order to respondent No.2 immediately.


(Madan Mohan)
Judicial Member

V. Kishore
BND

Filed
23/12/05
27/12/05